

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s)(Civil) No(s).228/2019CENTRE FOR PUBLIC INTEREST LITIGATION & ORS. Petitioner(s)
VERSUS

UNION OF INDIA & ANR. Respondent(s)

([ALONG WITH THE RECORD OF SUO MOTU WRIT PETITION (C) NO. 4/2019])

Date : 22-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYANFor Petitioner(s) Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.For Respondent(s) Mr. Devashish Bharukha, Sr.Adv.
Mr. S.S. Rebello, Adv.
Mr. Shailesh Madiyal, Adv.
Mr. Raman Yadav, Adv.
Mr. Prasenjeet Mohapatra, Adv.Mr. Raghav Alok, Adv.
Mr. Gaurav Khanna, Adv.
Ms. Vasudha Trivedi, Adv.
Mrs. Mona K. Rajvanshi, AORUPON hearing the counsel the Court made the following
O R D E R

1. Mr. Devashish Bharukha, learned Senior Counsel representing the respondents seeks and is granted four weeks' time to file the counter affidavit, along with all the policy decisions taken by the Union of India from time to time to promote electric vehicles.
2. We have also impressed upon Mr. Bharukha to inform the learned Attorney General for India to assist us in the matter on the next date of hearing.
3. Post the matter for hearing on 23.09.2024.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR(PREETHI T.C.)
ASSISTANT REGISTRAR

